

NOTIFICATION

I, Sushama. P, 'Paithalen', Vadakkumbad P. O., Ramanthali (Via), Payyanur Taluk, Kannur District, Pin-670 308, do hereby notify for the information of all authorities concerned and the public that my Community which is wrongly entered as Hindu, Pulayan in my S.S.L.C. No. C 595592 with Register No. 304529 of March 2004, is corrected as Hindu, Thattan vide Certificate No. G2-5069/18/Kdis, dated 12-6-2018, issued by the Tahsildar, Payyanur Taluk.

This correction will come into effect in all records related to me.

Vadakkumbad,
25-6-2018.

SUSHAMA. P

NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, Mercy A.S., Punchputhussery, Kattamkavala, P.O. Paramba, Kasaragod, Pin-671 533, holder of S.S.L.C. Book No. B 101188 with Register No. 260582 of March 1989, in the Birth Certificate of my minor daughter Sona James with Registration No. 539/2002, date of Registration 18-9-2002 issued by the Registrar of Births and Deaths & Secretary, Kadannapally-Panapuzha Grama Panchayat, in the Marriage Certificate dated 21-6-2018 issued by the Parish Priest, Archeparchy of Tellicherry, as Mercy in the Birth Certificate of my minor daughter Riya James with Registration No. 3796/2000, date of Registration 23-9-2000 issued by the Registrar of Births & Deaths & Health Inspector Grade I, Taliparamba Municipality, in the S.S.L.C. No. S 606795 of my daughter Riya James with Register No. 553500 of March 2017 as Mercy James in the Aadhaar No. 2359 1677 4920 issued by the Unique Identification Authority of India, PAN Card No. BMWPIJ7260A issued from Income Tax Department Govt. of India, in the Birth Certificate of my minor daughter Anjana James with Registration No. 4109/2008, date of Registration 17-9-2008 issued by the Registrar of Birth and Death and Health Inspector Grade I, Taliparamba Municipality is one and the same person. Hereafter I will be known by the name Mercy James only on consequent to my marriage.

This change will come into effect in all records related to me.

Paramba,
4-7-2018.

MERCY A.S.

NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, Rema Koyi, Devaki Nivas, Machikkad, Edachakai P.O., Hosdurg Taluk, Kasaragod District, Pin-671 310, holder of S.S.L.C. Book No. G 047229 with Register No. 18453 of March 1994, also known as Rema K. in the Aadhaar No. 7715 4623 1636 issued by the Unique Identification Authority of India and as Rama K. in the Election Identity Card No. JWB1387133 dated 18-11-2000 issued by the Electoral Registration Officer, Trikarapur LA Constituency, is one and the same person. Hereafter I will be known by the name Rema K. only.

This change will come into effect in all records related to me.

Edachakai,
13-7-2018.

REMA KOYI

NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, Jinu Rajan, P.A. House, Pallipuzha, Bekel Fort, Hosdurg, Kasaragod District, Pin-671 316, holder of S.S.L.C. C No. 333087 with Register No. 794925 of June 2005, Aadhaar No. 2247 0720 1754 issued by Unique Identification Authority of India, Election Identity Card No. IOZ0263756 dated 23-10-2015, issued by the Electoral Registration Officer, Aranmula Assembly Constituency, Driving Licence No. KTR/1470/06 issued on 26-5-2006 by the ALA, Kottarakara, Passport No. K2202302 issued on 20-12-2011 by the Passport Officer, Thiruvananthapuram, have embraced Islam Religion from Christian-Syrian Catholic Community as per Discharge Certificate No. 6655 dated 23-10-2017 and renewed on 11-7-2018 issued by the President/Secretary, Therbiyathul Islam Sabha, Kozhikode with a new name Al Ameer. Hereafter I will be a member of Islam Religion.

This change will come into effect in all records related to me.

Pallipuzha,
16-7-2018.

JINU RAJAN

STATE GOODS AND SERVICES TAX DEPARTMENT
THIRUVANANTHAPURAMNOTIFICATION
[No. 1/2018]

No. CT/13260/2018/C1.

29th August 2018.

In exercise of the powers conferred by sub-section 3 of section 3 of the Kerala Value Added Tax Act, 2003 (30 of 2004), Joint Commissioner (Law) appointed by Government as per notification under G. O. (P) No. 46/05/TD. dated 31-3-2005 and published as S.R.O. No. 318/2005 dated 31-3-2005 is assigned with the appellate powers of Joint Commissioner (Appeal) under section 55 of the Kerala Value Added Tax Act, 2003 to hear and pass orders on appeals against the orders passed by the Deputy Commissioners. The Joint Commissioner (Appeal) shall have statewide Jurisdiction and shall conduct appeal hearing at the district head quarters.

The procedure for filing of appeal before the Deputy Commissioner (Appeal) shall be followed *mutatis mutandis* for filing appeal before the Joint Commissioner (Appeal).

RAJAN N. KHOBRADE, IAS,
Principal Secretary and Commissioner.

NOTIFICATION
[No. 8/2018-State Tax]

No. CT/22046/2017-C1.

31st August 2018.

In exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017) read with sub-rule (5) of Rule 61 of the Kerala State Goods and Services Tax Rules, 2017, the Commissioner, on the recommendations of the Council, hereby makes the following amendment in the notification No. 7/2018-State Tax dated 13th August, 2018, namely:—

In the first paragraph of the said notification, the following proviso shall be inserted, namely:—

“Provided that the return in form GSTR-3B for the months of July 2018 and August 2018, shall be furnished electronically through the common portal, on or before the 5th October, 2018 and 10th October, 2018 respectively.”

RAJAN N. KHOBRADE, IAS,
Commissioner.